

**Central Administrative Tribunal
Madras Bench**

**MA 969/2017, 277/2018, 278/2018, 970/2017
&
OA 1390/2016, 412/2017, 760/2017, 779/2017, 262/2018 & 263/2018**

Dated Monday the 11th day of June Two Thousand Eighteen

P R E S E N T

**Hon'ble Ms. Bidisha Banerjee, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

A. M. Baskaran
No. 9, Cirus
Amaipakkam Township
Anupuram Post
Kancheepuram – 603 127. Applicant in OA 1390/2016 & MA 969/17

K. Arumugam
No. 16, 52nd Street
DAE Township
Kancheepuram – 603 127. Applicant in OA 412/2017 & MA 277/2018

V. Chandrasekaran
No. 21, Tungabhadra Block
DAE Township, Anupuram Post
Kancheepuram – 603 127. Applicant in OA 760/2017 & MA 278/2018

Mr. P.A. Sasidharan
No. 44, Kumudam
DAE Township, Anupuram Post
Kancheepuram – 603 127. Applicant in OA 779/2017 & MA 970/2017

Mr. L. Eagambaram
No. 55, Krishna Block
Atomic Energy Township
Anupuram, Kancheepuram – 603 127. Applicant in OA 262/2018

N. Sreenivas
 No. 35, 24th Street, DAE Township
 Kancheepuram – 603 102.

.. Applicant in OA 263/2018

By Advocate **M/s. T. N. Sugesh**

Vs.

1. The Union of India

Rep. by the Secretary, Department of Atomic Energy
 Government of India
 Anushakthi Bhavan, CSM Marg
 Mumbai – 400 001.

2. The Director

Indira Gandhi Centre for Atomic Research (IGCAR)
 Department of Atomic Energy, Kalpakkam,
 Kancheepuram 603 102.

3. The Director

Department of Pension and Pensioners Welfare
 Ministry of Personnel, PG & Pensions
 3rd Floor, Lok Nayak Bhavan
 Khan Market, New Delhi 110 003. ... Respondents in all OAs

The Director (P&A) / Administrative Officer (P)
 Indira Gandhi Centre for Atomic Research (IGCAR)
 Department of Atomic Energy, Kalpakkam,
 Kancheepuram 603 102. ... Respondent 4 in OA 412/2017 &
 MA 277/2018, 760/2017 & MA 278/2018,
 779/2017 & MA 970/2017, 262/2018, 263/2018

The Chief Administrative Officer
 Bhaba Atomic Research Centre Facilities [BARCF]
 Kalpakkam – 603 102
 Tamil Nadu ... Respondent 4 in OA 1390/16 & MA 969/2017

By Advocate **Mr. V. Chandrasekaran (OA 412/2017, 760/2017, 779/2017,
 262/2018 & 263/2018)**

Mr. S. Navaneethakrishnan (OA 1390/2016)

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

When MA 277/2018 & OA 412/2017 along with MA 278/2018 & OA 760/2017 are called up for hearing, learned counsel for the applicants submits that OA 1390/2016 & MA 969/2017, OA 779/2017 & MA 970/2017 and OAs 262/2018 and 263/2018 involved similar disputes and hence all the OAs may be taken up together for hearing. In view of the submission, OA 1390/2016 & MA 969/2017, OA 779/2017 & MA 970/2017 and OAs 262/2018 and 263/2018 are also called on board and all the matters are heard together.

2. MA 969/2017, 277/2018, 278/2018 and 970/2017 are filed in OAs 1390/2016, 412/2017, 760/2017 and 779/2017 respectively to permit the applicants to file additional documents by way of an additional typed sets in the OAs. Counsel for respondents has no objection and, therefore, MAs are allowed.

3. The applicants have filed the OAs for directing the respondents to permit the applicants to switch over to the General Provident Scheme (GPF) from the existing Contributory Provident Scheme (CPF) and grant the applicants all consequential benefits. Learned counsel for the applicants would draw attention to a similar matter decided by this Tribunal in OA 379/2017 & MA.269/2018 on 07.06.2018. Accordingly, it is submitted that the applicants would be satisfied if a similar order is passed in the instant OAs. Learned counsel for the respondents has no

objection.

4. In view of the submission, the OAs are disposed of with the following direction:

“The applicants are allowed to withdraw the OAs with liberty to file fresh OAs with all relevant information supported by documentary evidence along with an appropriate prayer for relief.”

(R.Ramanujam)
Member(A)

AS

11.06.2018

(Bidisha Banerjee)
Member (J)